CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 321/97

Tuesday, this the 7th day of September, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

J. Rajan,
S/o. John,
Ex-Casual Labourer,
Southern Railway,
Trivandrum Division,
Residing at:
Peingattu Kuzhi Puthen Veedu,
Pallickal, Nemom Post,
Trivandrum.

... Applicant

By Advocate Mr. T.C. Govindaswamy

Vs.

- Union of India through The General Manager, Southern Railway, Headquarters Office, Park Town P.O., Madras - 3.
- The Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum - 14.
- Shri C.V. Sobhanarajan,
 Casual Labour,
 Under Section Engineer (Works),
 Trichur through
 The Divisional Personnel Officer,
 Southern Railway, Trivandrum Division,
 Trivandrum 14.

... Respondents

By Advocate Mr. K.V. Sachidanandan for R-1 & 2

The application having been heard on 7.9.99, the Tribunal on the same day delivered the following:

ORDER

The applicant seeks to quash A-3 to the extent it excludes him and includes persons with lesser number of days of service than him including the third respondent and to declare that he is entitled to be included in A-3 at the appropriate place with consequential benefits.

- In the additional statement filed by respondents 1&2, it is stated thus:
 - * It is humbly submitted that the priority number of the applicant in the merged seniority list finalised as per the directions of the Hon'ble Tribunal in Original Application No.1706/94 is From the seniority list, the retrenched casual labourers upto Serial No.1877, in respect of persons belonging to other than Scheduled Caste/Scheduled Tribe Communities have been considered for appointment and eligible persons have been appointed. It is further submitted that beyond Serial No.1877, the retrenched : casual labourers those belonging to Scheduled Caste Community upto Serial No.1971 have been considered for appointment against the quota meant for them. The applicant's claim for absorption is being considered in his turn subject to fulfilment of other terms and conditions governing such appointment, it is humbly submitted. "
- 3. The learned counsel appearing for the applicant submitted that in the light of this statement of respondents 1&2, this O.A. can be closed after recording the same.
- 4. The above stated statement of the respondents is recorded.
- 5. Accordingly, the O.A. is closed.

Dated this the 7th day of September, 1999.

A.M. SIVADAS JUDICIAL MEMBER

nv 7999

LIST OF ANNEXURES REFERRED TO IN THIS ORDER

Annexure A-3:

True copy of the Memorandum No.V/P 564/I/Emp/TVC.Divn/Vol.5 dated 13.2.97 issued by the 2nd respondent.